

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**Appeal no. 205 of 2013**

**Dated : 21<sup>st</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Sathavahana Ispat Ltd. ...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission  
& Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu**

**Counsel for the Respondent(s): Mr. Sriranga S.**

**ORDER**

The Learned Counsel for the Respondents is directed to file reply on or before 28.10.2013 after serving copy on the other side. The Learned Counsel for the Appellant is at liberty to file rejoinder, if any, on or before 12.11.2013 after serving copy on the other side. The Interim Order which has been passed on 3.9.2013 will continue till the disposal of this Appeal.

Post the matter for hearing on **18.11.2013 at Delhi Bench.**

**(Rakesh Nath)  
Technical Member  
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**(Justice M. Karpaga Vinayagam)  
Chairperson**